

## **NOTICE**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that from **Tuesday 7<sup>th</sup> April 2020**, hearing of urgent matters if any per extant assignment will be taken through Video Conferencing **between 12:00 and 2:00 p.m.** on the Court working days, Advocates and parties in person may mention urgent matters through the unit install in Court Room No. **one** as per the protocol annexed to this Notice.

Date : 4<sup>th</sup> April, 2020.

Sd/-  
Principal District and Sessions Jundge,  
Nashik.

## **PROCEDURE FOR HEARING THROUGH VIDEO CONFERENCING**

1. The judicial officer concerned will take up mentioning hearing of extremely urgent matters through video conferencing between 12:00 p.m. to 2:00 p.m. on notified Court working days.
2. The Advocate shall email the application for an urgent hearing to **mahnasdc@mhstate.nic.in**. The advocates shall mention their bar council enrollment registration number in the application and shall also attach a soft copy of their photo ID.
3. If the judge allows the application the registry shall communicate the date and time slot for hearing through video conferencing to the Advocate concerned. on the date and at the time specified the advocates shall make their application in such urgent matters only through the video conferencing unit installed in the designated room in the court premises.
4. Upon the registry specifying the date and time the applicant's Advocate shall give notice of the hearing and serve a soft copy of the application on the respondents.